

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2864
TO BE ANSWERED ON AUGUST 08, 2024**

STATUS OF PMAY-U IN CHITTAPUR AND WADI TOWNS

NO. 2864. SHRI RADHAKRISHNA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of housing projects, houses for slum dwellers sanctioned, started, completed and are currently pending in the towns of Chittapur and Wadi under the Pradhan Mantri Awas Yojana – Urban (PMAY-U) during the last five years, year-wise;**
- (b) the reasons for the delay in sanctioning the funds for pending houses; and**
- (c) the measures taken/being taken by the Government to expedite the sanctioning of the funds for pending houses and to ensure the timely completion of pending projects under the scheme?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) : ‘Land’ and ‘Colonization’ are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs supplements the efforts of States/UTs by providing Central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) since 25.06.2015 to provide pucca houses with basic civic amenities to all eligible urban beneficiaries/families including slum dwellers across the country. The scheme is implemented through four verticals namely, Beneficiary-led individual house construction/ enhancements (BLC), Affordable Housing in Partnership (AHP), “In-Situ” Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). PMAY-U is a demand driven scheme and based on the demand for housing in the urban areas, including slums, States/UTs prepare project proposals and submitted to the Ministry for sanctioning of admissible Central Assistance. Based on the proposals received

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from State Government, 2,113 and 875 houses have been sanctioned for Chittapur and Wadi towns respectively for eligible urban beneficiaries including slum dwellers, under the scheme. No proposal under PMAY-U has been received from State Government of Karnataka for sanctioning of houses in the above-said towns during last five years.

(b)& (c): Under PMAY-U, Central Assistance is released in three instalments in 40%, 40% and 20% to the States/Union Territories (UTs) for construction of houses based on compliances submitted by them, as laid down in the Annexure 9A of PMAY-U scheme guidelines. Ministry has been consistently releasing the due installments, based on the compliances received from the States/UTs for early completion of houses.

PMAY-U, which was earlier upto 31.03.2022, has been extended upto 31.12.2024, except CLSS vertical, to complete all the sanctioned houses without changing the funding pattern and implementation methodology. Accordingly, States/UTs have been advised to expedite to complete all sanctioned houses within the extended Mission period as per Detailed Project Reports.
